

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 449/MP/2014

Subject : Petition under Section 79 (1) (f) read with section 60 of the Electricity Act, 2003.

Date of hearing : 12.5.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : M/s Malana Power Company Limited

Respondents : Himachal Pradesh State Electricity Board Limited and other

Parties present : Ms. Seema Jain, Advocate, MPCL
Shri Sumit Garg, MPCL
Shri Anand K Ganesan, Advocate, HPSEBL
Shri Deepak Uppal, HPSEBL
Shri Joginder Singh, HPSEBL

Record of Proceedings

Learned counsel for the petitioner submitted as under:

(a) The petitioner is not an intra State open access customer.

(b) During the last hearing, the respondent, HPSEB was directed to file a petition regarding the wheeling charges within a week. However, HPSEB has not served copy of the petition on the petitioner with complete tariff order of HPERC.

2. After hearing the learned counsel for the petitioner, the Commission directed HPSEB to file proper application immediately which shall contain complete Multi Year Tariff Order of HPERC and serve copy of the petition on the petitioner by 19.5.2015. The petitioner was directed to file its reply, if any on affidavit by 29.5.2015 with an advance copy to HPSEB who may file its rejoinder, if any by 9.6.2015.

3. The both petitions shall be listed for hearing on 16.6.2015.

By order of the Commission
Sd/-
(T. Rout)
Chief (Law)